

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 262 OF 2016 &
IA NO. 547 OF 2016**

Dated: 21st February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Chennai Metro Rail Ltd. Appellant(s)
Vs.
Tamil Nadu Generation & Distribution Corporation Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Shruti Iyer

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

Learned counsel for respondent No.1 seeks four week time to file reply. He may file the same on or before 22.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.04.2017 after serving copy on the other side.

List the matter on **08.05.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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